

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
RAJYA SABHA
QUESTION NO 26.07.2010
ANSWERED ON

FILING OF ANNUAL RETURNS BALANCE SHEET ETC. BY COMPANIES .

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SHRI M.V. MYSURA REDDEY

Will the Minister of RURAL DEVELOPMENT CORPORATE AFFAIRS be pleased to state :-

- (a) whether it is mandatory, under the Companies Act, 1956, for all companies to submit annual returns, balance-sheets, etc. to Government;
- (b) if so, the details of the companies which have not submitted their annual returns, balance-sheet, etc. to Government during the last three years, year-wise and State-wise; and
- (c) what action Government has taken or proposed to take against those companies?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHID)

- (a) Yes, Sir.
- (b) Number of companies which have not filed their Annual Return and Balance Sheet for the last three years year-wise and State-wise is given in the annexure.
- (c) In case of default, the Registrar of Companies issue show cause notices and prosecutions are filed against such companies and their directors.